

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

O.A. NO.306/2002
M.A. NO.305/2002

This the 6th day of February, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A)

1. Maksoodul Hasun S/O S.Z.Hasun,
R/O C-39B, Gali No.7,
Jyoti Colony, Loni Road,
Shahdara, Delhi-32.
2. Jagdish Singh S/O Ramadhar Singh,
R/O House No.L-408, near Primary School,
Village Sahibabad,
Distt. Ghaziabad (UP). ... Applicants

(By Shri Apurb Lal, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Railways,
Rail Bhawan, New Delhi.
2. Divisional Railway Manager,
Delhi Division (Northern Railway),
New Delhi Railway Station,
New Delhi.
3. Senior Divisional Personnel Officer,
DRM's Office (Northern Railway),
New Delhi Railway Station,
New Delhi.
4. Senior Divisional Signal & Telecom Engineer,
DRM's Office, Northern Railway,
New Delhi Railway Station,
New Delhi.

ORDER (ORAL)

Hon'ble Shri Justice Ashok Agarwal :

MA No.305/2002 for joining together in a single application is granted.

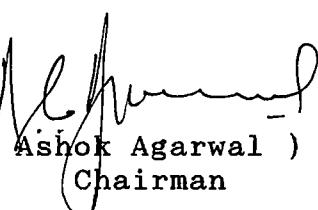
Applicant No.1 joined the services of Railways as a casual labour on 8.1.1980, whereas applicant No.2 joined as such on 20.2.1980. Respondents conducted a trade test.

W.H.

between 28.6.1999 and 20.11.1999 for promotion to the post of ESM Grade-III in the pay scale of Rs.3050-4590 wherein both the applicants duly appeared. On 24.12.1999 respondents issued a list of candidates who had been successful for the aforesaid promotion. On 18.1.2001 respondents promoted candidates who are junior to the applicants bypassing the claim of applicants for promotion. Applicants have issued their legal notice of 24.12.2001 (Annexure A-3) putting forth their grievance. No decision thereon has so far been taken. In the circumstances, we find that ends of justice will be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to respondent No.2 to pass his reasoned and speaking order on the aforesaid legal notice (Annexure A-3) expeditiously and within a period of three months from the date of service of a copy of this order. We direct accordingly.

2. Present OA is disposed of in the aforesated terms.


(S. R. Adige)
Vice-Chairman(A)


(Ashok Agarwal)
Chairman

/as/